

## HARYANA VIDHAN SABHA

### XV SESSION

#### **BULLETIN NO. 2**

**Monday, the 5<sup>th</sup> August, 2019**

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Monday, the 5<sup>th</sup> August, 2019 from 2.00 P.M. to 7.35 P.M.)

#### **I. APPRECIATION RESOLUTION.**

As soon as the House assembled, the Health Minister raised the matter regarding the decision taken by the Central Government in regard to scrapping of the some Sections of the Article 370 from the Constitution and demanded that an Appreciation Resolution should be passed by this House unanimously. The Parliamentary Affairs Minister also supported the views expressed by the Health Minister. Thereafter, the Chief Minister with the permission of the Speaker, moved the following resolution:-

“यह सदन जम्मू एवं कश्मीर से सम्बन्धित संविधान के अनुच्छेद 370 के प्रभाव को समाप्त करने के लिए देश के प्रधानमंत्री श्री नरेन्द्र भाई मोदी जी, गृह मंत्री श्री अमित शाह जी और भारत सरकार का आभार प्रकट करता है।”

and spoke for 4 minutes.

The Health Minister, the Parliamentary Affairs Minister, the Finance Minister and the Agriculture and Farmers' Welfare Minister also spoke for 5, 7, 3 and 4 minutes respectively.

Shri Subhash Barala, a Member from the Treasury Benches also spoke for 2 minutes on this matter.

Shri Karan Singh Dalal, Shri Bhupinder Singh Hooda and Dr. Raghuvir Singh Kadian, Members from the Indian National Congress Party spoke for 7, 2 and 3 minutes, respectively.

Shri Abhay Singh Chautala, a Member from the Indian National Lok Dal also spoke for 4 minutes.

Shri Jai Parkash, an Independent Member also spoke for 2 minutes.

***The resolution was put and carried unanimously.***

**II. WELCOME TO THE FORMER DEPUTY SPEAKER OF HARYANA VIDHAN SABHA AND FORMER MINISTER OF HARYANA AND MEMBERS OF THE PUNJAB LEGISLATIVE ASSEMBLY.**

During the discussion on the Appreciation Resolution:-

- (i) the Parliamentary Affairs Minister on behalf of the House, welcomed Shri Gopi Chand Gahlot, former Deputy Speaker of Haryana Vidhan Sabha and Shri Attar Singh Saini, former Minister of Haryana, who were sitting in the VIPs' Gallery to witness the proceedings of the House.
- (ii) the Parliamentary Affairs Minister on behalf of the House, welcomed Shri Jai Singh Gurjar and Shri Kultar Singh, Members of the Punjab Legislative Assembly, who were sitting in the VIPs' Gallery to witness the proceedings of the House.

**III. QUESTIONS**

(a) Starred:

<b>Total No. on the order paper</b>	<b>Answered</b>	<b>Not put</b>	<b>Postponed</b>	<b>No. of Supplementaries</b>
11	10	01	-	19

(b) Unstarred: - 09

**IV. WELCOME TO THE TEACHERS AND STUDENTS OF THE OASIS SAINIK SCHOOL, HANUMANGARH, RAJASTHAN/ JOURNALISTS OF THE SHAHABAD MARKANDA, DISTRICT KURUKSHETRA AND FORMER MEMBERS OF THE HARYANA VIDHAN SABHA.**

During the Question Hour:-

- (i) the Parliamentary Affairs Minister on behalf of the House, welcomed the teachers and students of the Oasis Sainik School, Hanumangarh, Rajasthan, who were sitting in the Visitors' Gallery to witness the proceedings of the House.
- (ii) the Parliamentary Affairs Minister on behalf of the House, welcomed the journalists of Shahabad Markanda, District

Kurukshetra, who were sitting in the Visitors' Gallery to witness the proceedings of the House.

- (iii) the Parliamentary Affairs Minister on behalf of the House, welcomed Shri Rajbir Singh and Dr. Sita Ram, former Members of the Haryana Vidhan Sabha, who were sitting in the VIPs' Gallery to witness the proceedings of the House.

#### **V. ADJOURNMENT OF THE SITTING.**

The Speaker with the sense of the House, adjourned the sitting of the House for group photographs of the Members of the thirteenth Assembly at 3.45 P.M. for 40 minutes.

**(The House then adjourned at 3.45 P.M. and re-assembled at 4.25 P.M.)**

#### **VI. ANNOUNCEMENT BY THE SPEAKER REGARDING THE RESIGNATIONS OF THE MEMBERS.**

Under Rule 58(2) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker informed the House that Shri Jasbir Deswal and Shri Naseem Ahmed, M.L.As. had resigned their seats in the Haryana Legislative Assembly today i.e. 5<sup>th</sup> August, 2019 and the same had been accepted by him today.

#### **VII. NOTICE OF CALLING ATTENTION MOTIONS/ RAISING THE VARIOUS MATTERS.**

When enquired, the Speaker informed Smt. Kiran Choudhry and Shri Kuldip Sharma, Members from the Indian National Congress Party that their Calling Attention Motions regarding sad demise of a farmer of village Dhani Phogat District Charkhi Dadri, who was sitting on Dharna alongwith other farmers being demanding for higher compensation of land which was acquired for the construction of green corridor National Highway No. 152-D, had been disallowed.

Dr. Raghuvir Singh Kadian, a Member from the Indian National Congress Party also raised the matter of death of a farmer, who was sitting on Dharna with other farmers in village Dhani Phogat, District Dadri. He further demanded that the Government should clarify the position in this

regard. The Speaker informed the Member that the Chief Minister will give detailed reply tomorrow in this regard.

Shri Kuldip Sharma, a Member from the Indian National Congress Party raised the matter of agitating farmers, who were sitting on Dharna in village Gangat Kheri Popda being demanding higher compensation of their land which was acquired for the construction of green corridor National Highway No. 152-D.

Shri Udai Bhan, a Member from the Indian National Congress Party raised the matter of alleged multi crores land scams in Hodel, District Palwal and demanded that an inquiry may be initiated by the C.B.I. or State Vigilance Bureau in this regard and further requested that action must be taken against the defaulted persons.

Smt. Kiran Choudhry, Leader of the Congress Legislature Party raised the matter regarding 30 percent pending claim of the farmers of Village Issharwal as well as other villages of her Constituency under the Fasal Bima Yojna and demanded that the same may be released as early as possible.

She also raised the matter of pay scales for Haryana Government employees on the pattern of Punjab Government and demanded that the same may be given to the employees of the Haryana Government.

The Finance Minister clarified the position in this regard.

Smt. Kiran Choudhry further raised the matter of pending dues of Labourers of Forest Department of Badra, District Bhiwani and demanded that the same may be released as early as possible. She further demanded that the pending amount of Numberdars of Badra may also be released.

She further raised the matter of Shri B.K. Kutiala, Chairman of Haryana Higher Education Council, against whom a fraud case has been lodged by the Madhya Pradesh Police in Bhopal during his tenure as Vice-Chancellor of Makhan Lal Chaturvedi National University of Journalism and demanded that the Government should take action against him.

The Education Minister clarified the position in this regard.

The Finance Minister also spoke on this matter.

Smt. Kiran Choudhry also raised the matter of joining of Lecturers in Shri Krishna Government Ayurvedic College, Kurukshetra and demanded that Government should look into the matter.

Shri Jai Parkash, an Independent Member raised the matter of 5 marks for the post of Sub-Inspectors, who were recruited sometimes ago and demanded that 5 marks were required to be given in the recruitment of Sub-Inspectors as have been given in the recruitment of Group D Employees by the H.S.S.C. Due to lack of these 5 marks, number of candidates could not get selection in this recruitment from his Constituency.

The Chief Minister clarified the position in this regard.

Shri Jai Parkash further raised the matter of pay scales of Clerks and Computer Operators and demanded that the pay scales of these categories must be increased.

Smt. Geeta Bhukkal, a Member from the Indian National Congress Party raised the matter of closure of about 900 Schools due to rationalization, discontinuation of science stream in 429 Schools on account of shortage of teachers, flip-flop on start of board examinations for certain classes and failure to implement the Right to Education Act in letter and spirit in the State and further stated that the Government has failed to take the concrete step to improve the quality of Education in the State.

The Education Minister also spoke on this matter and clarified the position.

**VIII. ADMISSION OF DISCUSSION ON ADJOURNMENT MOTION NO. 1 REGARDING SOCIAL CHALLENGES WITH INCREASING CRIME DUE TO FALLING UNDER THE DRUG ADDICTION IN THE STATE.**

The Speaker informed the House that he had received an Adjournment Motion No.1 from Shri Abhay Singh Chautala and 3 other M.L.As. regarding Social Challenges with increasing crime due to falling under the drug addiction in the State and admitted it today's List of Business.

The Speaker requested those Members, who are in favour of the leave being granted to rise in their places and on a count of such Members having been taken i.e. not less than 11, the Speaker declared that the leave was granted. He also informed the House that he had permitted discussion for

two hours on this matter under Rule 71 of the Rules of procedure and conduct of Business in Haryana Legislative Assembly. After two hours, the discussion on Adjournment Motion automatically concluded and thereafter next item will be taken place according to the List of Business fixed for today.

Thereafter, The Speaker called upon Shri Abhay Singh Chautala, M.L.A. to move the Adjournment Motion, given notice of by him.

Shri Abhay Singh Chautala, M.L.A. while moving –

“That the Assembly do now adjourn for the discussion on Adjournment Motion.”

*The motion was put and carried.*

and spoke for 30 minutes.

Shri Om Parkash Barwa, Shri Ved Narang, Shri Makhan Lal Singla and Smt. Naina Singh Chautala, Members from the Indian National Lok Dal, spoke for 5, 3, 1 and 7 minutes, respectively.

Shri Karan Singh Dalal, Smt. Geeta Bhukkal, Dr. Raghuvir Singh Kadian and Shri Lalit Nagar, Members from the Indian National Congress Party, spoke for 2, 7, 1 minute and for a while respectively.

Shri Randhir Singh Kapriwas, a Member from the Treasury Benches the spoke for 6 minutes.

The Health Minister also spoke for a while.

The Minister of State for Social Justice and Empowerment, by way of reply, spoke for 20 minutes.

## **IX. PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) FOR THE YEAR 2019-2020.**

The Finance Minister presented the Supplementary Estimates for the year 2019-2020 ( First Instalment).

## **X. PRESENTATION OF REPORT OF THE COMMITTEE ON ESTIMATES**

Smt. Prem Lata, Chairperson of the Committee on Estimates presented the Report of the Committee on the Supplementary Estimates for the year 2019-2020 ( First Instalment).

## **XI. DISCUSSION AND VOTING ON DEMANDS FOR SUPPLEMENTARY ESTIMATES FOR THE YEAR 2019-2020 (FIRST INSTALMENT)**

### **Discussion and Voting on the Demands for Supplementary Grants.**

As per the past practice and to save the time of the House, the demands on the order paper (Nos. 1 to 27, 29, 30, 32, 34 to 43 and 45) were deemed to have been read and moved together and a general discussion on the supplementary demands was permitted. The Deputy Speaker asked the Members that they can discuss any demand under Rule 201 of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly and further requested the Members to indicate the demand number on which they wish to raise discussion.

Shri Karan Singh Dalal, Shri Udai Bhan, Shri Lalit Nagar and Shri Jagbir Singh Malik, Members from the Indian National Congress Party, spoke for 16, 3, 4 and 4 minutes respectively.

Shri Om Parkash Barwa, a member from Indian National Lok Dal, spoke for 3 minutes.

The Parliamentary Affairs Minister, the Health Minister and the Transport Minister also spoke for 6, 1 and 3 minutes respectively.

The Finance Minister, by way of reply, spoke for 2 minutes.

Demand Nos. 1 to 27 were put together and carried.

Demand Nos. 29 and 30 were put together and carried.

Demand No. 32 was put and carried.

Demand Nos. 34 to 43 were put together and carried.

Demand No. 45 was put and carried.

The Deputy Speaker occupied the Chair from 06.14 P.M. to till the adjournment of the sitting.

The Deputy Speaker, with the sense of the House, extended the time of the Sitting of the House as under-

- (i) At 06.30 P.M. for 30 minutes.
- (ii) At 07.00 P.M. for 30 minutes.
- (iii) At 07.30 P.M. for 15 minutes.

The Sabha then adjourned till 10.00 A.M. on Tuesday, the 6<sup>th</sup> August, 2019.

**CHANDIGARH**  
**The 5<sup>th</sup> August, 2019.**

**SECRETARY**